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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1521/99

New Delhi this the 7th day of July, 1999.

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J)
Hon'ble Mr. S.P. Biswas, Member (A)
Hon'ble Mr. S.P. Biswas, Member (A)

Miss. Sudha Mohanty,
D/o late Sh. H.C. Mohanty,
R/o D1A/123, Janak Puri,
New Delhi-110 060. Applicant

(through Sh. Harish Uppal, advocate)

versus

1. Kendriya Vidyalaya Sangathan
through its Commissioner,
Shahid Jeet Singh Marg,
18, Institutional Area,
New Delhi-60.
2. The Asstt. Commissioner,
Kendriya Vidyalaya Sangathan
(Delhi Region),
JNU Campus, New Mehrauli Road,
New Delhi-67.
3. Mr. R.G. Nangia,
TGT(Maths), KV-SP Marg,
Gole Market,
New Delhi-1.
4. Mrs. Usha Swamy,
Ex-Principal, KV-SP Marg,
Presently Principal, K.V. Hindon, Respondents
Ghaziabad(UP).

ORDER(ORAL)

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J)

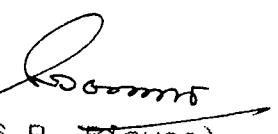
Heard the learned counsel for the applicant.

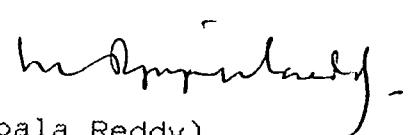
2. We are afraid that this is a pre-mature application. The applicant, a Librarian working in Kendriya Vidyalaya, challenges the memo issued by the authorities of the Kendriya Vidyalaya asking her to explain as to why disciplinary action should not be initiated against her for levelling baseless charges of sexual harassment. It should be mentioned that she has earlier

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alleged that one Sh. R.G. Nangia, TGT(Maths) working in the same Vidyalaya has indulged sexual harassment against her. It is stated in the impugned memo that enquiry was conducted against the three officers against whom sexual harassment was alleged. On the basis of the report, the respondents have now decided to initiate disciplinary action against her. The impugned memo, therefore, was given to her to explain as to why disciplinary action should not be initiated.

3. The learned counsel for the applicant submits that she has been harassed by the authorities without any reason. She has been made a target of several enquiries on flimsy grounds whereas the authorities have not taken any action against other teachers who are found to have been indulged in serious misconduct. We are not concerned at this stage as to why the authorities had not taken any action against the other teachers. There may be so many reasons for not taking any action and we are not called upon ~~to~~ ⁱⁿ this case to give a decision in that regard. As far as the impugned memo is concerned, this is only a notice. The applicant is given sufficient opportunity to submit her representation and nothing else. No action has been taken against her at this stage. No grievance can be made by the applicant. The O.A. is, therefore, dismissed at the admission stage itself.


(S.P. Biswas)
Member(A)


(V. Rajagopala Reddy)
Vice-Chairman(J)